- Issuance of Multi-purpose National Identity Cards (MNICs) to all the population in the coastal villages including fishermen has been initiated.
- Fitment/provision of navigational and communication equipments on all types of vessels has been initiated.
- "National Committee for Strengthening Maritime and Coastal Security against Threats from the Sea" (NCSMCS) constituted under the Chairmanship of Cabinet Secretary for monitoring the coastal security of the country and its related issues.
- Steering Committee for Review of Coastal Security has been constituted in the Ministry of Home Affairs to review the coastal security related issues.
- Government of India has decided to set up two Marine Police Training Institutes (MPTI) one each on the Eastern and the Western coasts to cater the training requirements of the States' Coastal Police Personnel.
- Government has decided to set up the MPTI earmarked for the Western coast in the State of Gujarat on the land offered by them free-of-cost.
- The decisions taken in the meetings of the NCSMCS and the Steering Committee are closely followed up/monitored for implementation.

Damage due to floods and cyclone

398. SHRI K.C. TYAGI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether due to recent natural calamities like floods,, cyclone, etc. in different parts of the country, a large number of people were killed, injured, missing and properties worth several crores were destroyed;

(b) if so, the facts and the details thereof; and

(c) the steps taken by Government to provide relief to the affected families in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) to (c) Yes Sir.

The details of losses to lives, livestock, property and crops due to natural calamities including floods, cyclone etc. as reported by the State Governments during the current year is given in the Statement-I (*See* below).

194 Written Answers to [RAJYA SABHA]

Unstarred Questions

As per the National Disaster Management Policy, the primary responsibility for disaster management rests with the States. The Government of India supplements the efforts of the State Governments by providing logistical and financial support. The concerned State Governments undertake necessary relief operations at ground level, in the wake of natural disasters including floods, cyclone, from the State Disaster Response Fund (SDRF) already placed at their disposal, in accordance with the items and norms approved by the Government of India. When the available resources under the SDRF are inadequate, additional financial assistance is extended from the National Disaster Response Fund (NDRF) by following the laid down procedure, which includes an assessment based on the visit of an Inter-Ministerial Central Team.

A Statement showing allocation and releases of funds from SDRF/ NDRF to the States during the current year is given in the Statement-II (*See* below).

The extant norms *inter-alia* provide for assistance to the affected people/families without any discrimination for *ex-gratia* payment to the families of deceased persons, gratuitous relief, Agriculture Input Subsidy, utensils/clothing, medical aid, assistance for repair of damaged houses and damaged infrastructure according to the magnitude of the event. In addition to regular schemes of crops damage, the farmers are also entitled for compensation under the National Agricultural Insurance Scheme of the Ministry of Agriculture, which is implemented by the State Government. Information on assistance provided to the victims' families from the SDRF/NDRF is not maintained by the Ministry of Home Affairs, since execution of relief activities on the ground is responsibility of the State concerned.

Statement-I

State-wise details of damage due to cyclone/ flash floods/ floods/landslides/cloudburst etc. during 2014-15

Sl. N	Io. State/UT	No. of human lives lost	No. of cattle heads lost	No. of houses damaged	Cropped area affected (lakh hectares)
1	2	3	4	5	6
1.	Andhra Pradesh	61	4,777	40,379	3.30
2.	Arunachal Pradesh	61	1,992	2,742	0.224
3.	Assam	90	8,962	1,38,000	3.67
4.	Bihar	144	28	5,621	1.16

(Provisional) as on 19.11.2014

ten Answers to	[26 N	ovember, 2014]	Unstarred	Questions 195
2	3	4	5	6
Chhattisgarh	27	199	6,053	0.004
Goa	-	-	41	-
Himachal Pradesh	45	698	1,963	0.136
J&K	282	61,326	2,53,184	6.48
Karnataka	27	85	11,338	0.58
Kerala	132	527	8,392	0.20
Maharashtra	151	53	44	-
Meghalaya	66	8,822	10,701	0.159
Nagaland	17	2,860	14,537	0.18
Odisha	50	672	83,140	3.65
Punjab	30	127	14,494	1.06
Tripura	21	-	1,139	0.015
Uttar Pradesh	132	107	75,564	5.00
Uttarakhand	66	348	1,824	0.013
West Bengal	169	145	33,621	0.508
Total	1,571	91,728	7,02,777	26.34
	2 Chhattisgarh Goa Himachal Pradesh J&K Karnataka Kerala Maharashtra Maghalaya Nagaland Odisha Punjab Tripura Uttar Pradesh Uttarakhand West Bengal	23Chhattisgarh27Goa-Himachal Pradesh45J&K282Karnataka27Kerala132Maharashtra151Meghalaya66Nagaland17Odisha50Punjab30Tripura21Uttar Pradesh132Uttarakhand66West Bengal169	2 3 4 Chhattisgarh 27 199 Goa - - Himachal Pradesh 45 698 J&K 282 61,326 Karnataka 27 85 Kerala 132 527 Maharashtra 151 53 Meghalaya 66 8,822 Nagaland 17 2,860 Odisha 50 672 Punjab 30 127 Tripura 21 - Uttar Pradesh 132 107 Uttarakhand 66 348 West Bengal 169 145	2 3 4 5 Chhattisgarh 27 199 6,053 Goa - - 41 Himachal Pradesh 45 698 1,963 J&K 282 61,326 2,53,184 Karnataka 27 85 11,338 Kerala 132 527 8,392 Maharashtra 151 53 44 Meghalaya 66 8,822 10,701 Nagaland 17 2,860 14,537 Odisha 50 672 83,140 Punjab 30 127 14,494 Tripura 21 - 1,139 Uttar Pradesh 132 107 75,564 Uttarakhand 66 348 1,824 West Bengal 169 145 33,621

Statement-II

Allocation and release of funds from SDRF/NDRF during 2014-2015

As on 05.11.2014

(₹ in crore)

Sl. No	Name of the State	А	Allocation of SDRF			Releases from SDRF	
		Central Share	State Share	Total	1st Instalment	2nd Instalmer	nt
1	2	3	4	5	6	7	8
1.	Andhra Pradesh	230.85	92.77	323.62	115.43	115.42	427.06
2.	Arunachal Pradesh	40.20	4.47	44.67	20.10	20.10	10.74
3.	Assam	288.56	32.06	320.62	@281.69	144.28	-
4.	Bihar	304.93	101.64	406.57	152.465	-	-
5.	Chhattisgarh	137.95	45.98	183.93	65.69	-	-

Written Ar	swers to
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Unstarred Questions

1 2	3	4	5	6	7	8
6. Goa	2.70	0.90	3.60	1.285	-	-
7. Gujarat	457.75	152.58	610.33	228.875	-	-
8. Haryana	175.86	58.62	234.48	@ 167.48	-	-
9. Himachal Pradesh	143.06	15.89	158.95	71.53	71.53	1.42
10. Jammu and Kashmir	188.66	20.96	209.62	@ 184.17	94.33	-
11. Jharkhand	236.52	78.84	315.36	118.26	-	-
12. Karnataka	146.74	48.91	195.65	73.37	-	82.77
13. Kerala	119.50	39.83	159.33	59.75	-	-
14. Madhya Pradesh	358.04	119.35	477.39	179.02	-	83.13
15. Maharashtra	403.56	134.52	538.08	-	-	-
16. Manipur	7.90	0.88	8.78	3.95	-	-
17. Meghalaya	16.03	1.78	17.81	8.015	8.015	-
18. Mizoram	9.36	1.04	10.40	4.68	-	-
19. Nagaland	5.44	0.60	6.04	2.72	-	-
20. Odisha	356.99	118.99	475.98	98.485	178.495	-
21. Punjab	203.22	67.74	270.96	101.61	-	
22. Rajasthan	547.58	182.52	730.10	273.59	-	-
23. Sikkim	24.89	2.76	27.65	12.445	-	-
24. Tamil Nadu	267.59	89.19	356.78	-	-	-
25. Telangana	153.90	61.85	215.75	76.95	-	18.51
26. Tripura	21.12	2.35	23.47	10.56	-	-
27. Uttar Pradesh	351.33	117.11	468.44	175.665	-	-
28. Uttarakhand	128.72	14.30	143.02	-	-	172.325
29. West Bengal	277.88	92.63	370.51	138.94	-	-
Total	5685.95	1701.06	7387.01	2626.72	632.17	795.95

@ Includes arrears of central share for the previous *i.e.* year 2013-14.

Note: - Balance instalment of Centre's share of SDRF for the year 2014-15 has not been released for non-submission of requisite confirmations and supporting documents by the State Government as mentioned in para 11 of the guidelines [*viz.* submission of utilization certificate, Annual Report etc.].